

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).16335/2008

(From the judgement and order dated 03/07/2008 in WPC No.10635/2003 of The
HIGH COURT OF ORISSA AT CUTTACK)

SANJAY RANJAN BOHIDAR & ORS. Petitioner(s)

VERSUS

STATE OF ORISSA & ORS. Respondent(s)

(With appln(s) for directions, permission to file additional documents,
prayer for interim relief and office report)

With W.P. (C) No.479 of 2003
(With appln(s) for stay, intervention and office report)
[For Final Disposal]

Date: 25/04/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. GOKHALE
HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s)
In SLP 16335/2008: Mr. C.S.N. Mohan Rao, Adv.

In WP 479/2003: Mr. A.T.M. Sampath, Adv.

For Respondent(s) Mr. V. Giri, Sr. Adv.

Mr. Radha Shyam Jena, Adv.

Ms. Rachana Srivastava, Adv.

Mr. Sibho Sankar Mishra, Adv.

Mr. K.L. Janjani, Adv.

Mr. Ashok Panigrahi, Adv.

Mr. Surajit Bhaduri, Adv.

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Mr. Tejaswi Kumar Pradhan, Adv.

Mr. Suresh Chandra Tripathy, Adv.

Mr. Annam D.N. Rao, Adv.

Ms. Neelam Jain, Adv.

Ms. Mansha Monga, Adv.

Mr. Shiv Sagar Tiwari, Adv.

Mr. J.P. Mishra, Adv.

Mr. Shankar Divate, Adv.

Ms. Hemantika Wahi,Adv.
Ms. Jesal,Adv.

Mr. D. Mahesh Babu,Adv.

Mr. Shibashish Misra,Adv.

Mr. S.W.A. Qadri,Adv.
Mr. B.V. Balaram Das,Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the High Court of Orissa wants to place on record the posting order and also wants to explain the stand of the High Court within four weeks.

The petitions are notified on a non-miscellaneous day in the third week of July, 2013.

[Alka Dudeja]
A.R.-cum-P.S.

[Sneh Lata Sharma]
Court Master